

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FASHION EQUATION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	FASHION EQUATION PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	11/05/2017
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	RoC-Chennai - Ministry of Corporate Affairs
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U74999TN2017PTC116486
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Door No.6 Plot No.1, 1 st Cross Street, Lakshmi Nagar Porur, Chennai 600106, TAMIL NADU, INDIA
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	28.04.2022 (Corporate Insolvency Resolution Process commencement date) Order received on 04/05/2022
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	24.10.2022 (180 days from the date of commencement of Corporate Insolvency Resolution Process)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	SATYADEVI ALAMURI IBBI/IPA-002/IP-N00071//2017-18/10205
9.	ADDRESS AND E-EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	No.23 Lake Area, 3 rd Cross Street, Nungambakkam Chennai 600034 email id: satyadevifcs@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO.9.	GROUND FLOOR, 23, LAKE AREA, 3 RD CROSS STREET, NUNGAMBAKKAM CHENNAI 600034, TAMIL NADU, INDIA E-Mail id: cirp.fashionequation@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	28.05.2022
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL WILL IDENTIFY ON VERIFICATION OF BOOKS OF ACCOUNTS 13.	Not Applicable
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS) NOT APPLICABLE	Not Applicable
14.	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	(A) Web link: https://ibbi.gov.in/home/downloads (B) N.A.

Notice is hereby given that the National Company Law Tribunal, Divisional Bench I, Chennai has ordered the commencement of a corporate insolvency resolution process against the Fashion Equation Private Limited Vide order No.CP/IB/323/CHE/2021 dt.28.04.2022

The Creditors of Fashion Equation Private Limited are hereby called upon to submit a proof of their claims on or before 27.05.2022 to the interim resolution professional at the address mentioned against item 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12 is not applicable to this Corporate Debtor.

Submission of false or misleading proofs of claim shall attract penalties.

A. Satyadevi
CS SATYADEVI ALAMURI
INSOLVENCY PROFESSIONAL
IBBI/IPA-002/IP-N00071/2017-18/10205
23 Lake Area, 3rd Cross Street,
Rear Entrance, Opp. Corporation Zonal Office
Nungambakkam, Chennai-600 034.

D/-

CS SATYADEVI ALAMURI
Interim Resolution Professional of Uniply Décor Limited under CIRP
IBBI/IPA-002/IP-N00071/2017-18/10205

Date – 05.05.2022